

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 15895 of 2015

In RePetitioner

v/s

Zila Adhivakta Sangh AllahabadRespondent

Through :- Mr. Ajay Kumar Mishra, Advocate General

**CORAM : HON'BLE RAJESH BINDAL, CHIEF JUSTICE
HON'BLE PRITINKER DIWAKER, JUDGE
HON'BLE MANOJ MISRA, JUDGE
HON'BLE MRS. SUNITA AGARWAL, JUDGE
HON'BLE SURYA PRAKASH KESARWANI, JUDGE
HON'BLE MANOJ KUMAR GUPTA, JUDGE
HON'BLE ANJANI KUMAR MISHRA, JUDGE**

ORDER

1. Despite repeated orders passed by this Court and dissatisfaction recorded in the previous order passed on October 7, 2021 regarding manner in which the officers of the State were taking up the serious issues about infrastructure and other facilities to be provided to the High Court at Allahabad and its Bench at Lucknow and also the District Courts in the State of Uttar Pradesh, the Advocate General has not been able to dispute the fact that no concrete steps have been taken. Even proper Nodal Officer has not been appointed as was the statement made by the then Advocate General on that date. Only the Legal Remembrancer & Principal Secretary (Law), who is a Judicial Officer, has been appointed to coordinate between the High Court and the State which, even according to the Advocate General, is not the proper officer. He submitted that the officer should not be less than the Chief Secretary who can coordinate with the Registrar General of this Court and the Government as the issues can be sorted out by a senior officer of the Government and not by a junior officer.

2. We may record that number of issues have been pointed out to the senior bureaucrats of the State including the Chief Secretary in different meetings on the administrative side to which no satisfactory response has been

received. All these issues are well within the knowledge of the State bureaucrats on which no action has been taken despite seeking time and the matters have been kept pending as a result of which there is no improvement in infrastructural facilities available in the Courts, besides shortage of staff.

3. It is made clear that in future, in the present petition, none else than the Chief Secretary of the State will file his own affidavit.

4. We were surprised to notice that though such an important matter was listed before the Court but none of the senior officers had come to brief the Advocate General to assist the Court. Only an Additional LR, who is a Judicial Officer, was present to instruct the Advocate General.

5. We expect that whenever the matter is listed next, some senior officer(s) of the State will remain present in Court to assist the Advocate General.

6. Adjourned to November 15, 2022. To be taken up at 10 AM.

7. The response to various issues pointed out in the meetings on the administrative side and the previous orders passed in the present petition shall be submitted on or before the next date of hearing.

Allahabad
04.11.2022

P.Sri./AHA

(Pritinker Diwaker)
Judge

(Rajesh Bindal)
Chief Justice

(Sunita Agarwal)
Judge

(Manoj Misra)
Judge

(Manoj Kumar Gupta)
Judge

(Surya Prakash Kesarwani)
Judge

(Anjani Kumar Mishra)
Judge